

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 5th July, 2023.

No. LJ (A) 84/2021/133 - In exercise of the powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint the following advocates as Special Public Prosecutor (POCSO) and Additional Special Public Prosecutor (POCSO) in West Khasi Hills, Nongstoin with immediate effect and until further orders:

- (1) Smti A. D Wanniang, Advocate as Special Public Prosecutor (POCSO) in West Khasi Hills, Nongstoin.
- (2) Miss D. M Syiem, Advocate as Additional Special Public Prosecutor (POCSO) in West Khasi Hills, Nongstoin

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

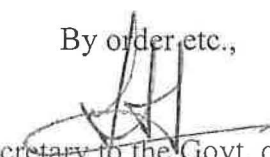
Memo No. LJ (A) 84/2021/133 -A,

Dated Shillong, the 5th July, 2023.

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Deputy Commissioner, West Khasi Hills, Nongstoin.
4. The Director General of Police, Meghalaya, Shillong.
5. The District & Sessions Judge, West Khasi Hills, Nongstoin.
6. The Superintendent of Police West Khasi Hills, Nongstoin.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001.
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Nongstoin Treasury, Nongstoin.
10. Law (B) Department.
- ✓ 11. DEO, Law Department.
12. Advocates concerned. Charge report of assuming charge as Special Public Prosecutor/Addl. Special Public Prosecutor along with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.